- III. A copy each (in English and Hindi) of the following papers:--
 - (a) Annual Report and Accounts of the Assam Prathamik Siksha Achani Parishad, Guwahati, for the year 1999-2000, together with the Auditor's Report on the Accounts.
 - (b) Statement by Government accepting the above Report.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above. [Placed in Library. See No. L.T. -3845/01]
- IV. (a) Annual Report and Accounts of the Banaras Hindu University, for the year 1999-2000, together with the Auditor's Report on the Accounts.
 - (b) Statement by Government accepting the above Report.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above. [Placed in Library. See No. L.T. -3966/01]
 - Report and Accounts (1998-99) of the Centre for Wind Energy Technology (C-WET) and related papers.
 - Report and Accounts (1999-2000) of the Centre for Wind Energy Technology (C-WET) and related papers.

THE MINISTER OF STATE OF THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (SHRI M. KANNAPPAN): Sir, I tay on the Table a copy each (in English and Hindi) of the following papers:

- (a) First Annual Report and Accounts of the Centre for Wind Energy Technology (C-WET) for the year 1998-99, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Centre.

- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above. [Placed in Library. See No. L.T. -3982/01]
- H. (a) Second Annual Report and Accounts of the Centre for Wind Energy Technology (C-WET) for the year 1999-2000. together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Centre.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above, [Placed in Library, See No. L.T. -3983/01]

MESSAGE FROM THE LOK SABHA

The Government of Union Territories and the Government of National Capital Territory of Delhi (Amendment) Bill, 2001

SECRETARY-GENERAL: Sir, I have to report to the House the following message received from the Lok Sabha signed by the Secretary-General of the Lok Sabha:

> "In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Government of Union Territories and the Government of National Capital Territory of Delhi (Amendment) Bill, 2001, as passed by Lok Sabha at its sitting held on the 16th August, 2001.*

Sir, I lay a copy of the Bill on the Table.

Recommendations of the Business Advisory Committee

MR. CHAIRMAN: I have to inform Members that the Business Advisory Committee at its meeting held today, the 17th August, 2001, allotted time for the Government Legislative and other Business as follows:-